

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

**COD Application No. ST/COD/30040/2018
WD Application No. ST/Withdrawal/30143/2018
in
Appeal No. ST/30087/2018**

(Arising out of Order-in-Original No. 06/2012 ST- HYD-III-Adjn
(Commr.) dated 29.02.2012 passed by Commissioner of Customs,
Central Excise & Service Tax, Hyderabad-III)

Sri Srinivasa Electrical Works

.....Appellant(s)

Vs.

**Commissioner of Central Tax –
Rangareddy – G S T**

.....Respondent(s)

Appearance

None for the Appellant.

Shri Guna Ranjan, Superintendent (AR) for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 11/05/2018

Date of Decision: 11/05/2018

FINAL ORDER No. A/30582/2018

[Order per: M.V. Ravindran]

This application is filed for condonation of delay in filing
the appeal before the Tribunal.

2. It is noticed from the records, that the applicant appellant has filed for condonation of delay of 2004 days in filing the appeal before the Tribunal. None appeared on behalf of the appellant, despite notice.

3. On perusal of records, it noticed from the records, applicant has filed an application for withdrawal of appeal. Since the applicant has filed a withdrawal petition we allow the same and dismiss the appeal as withdrawn. Consequentially, application for condonation of delay gets disposed of, and appeal also dismissed as withdrawn.

(Order dictated & pronounced in open court)

P. VENKATA SUBBA RAO
MEMBER (TECHNICAL)

M.V. RAVINDRAN
MEMBER (JUDICIAL)

Lakshmi....